## **Minority Commission in States**

1084. SHRI MD. NADIMUL HAQUE: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether some States/Union Territories are yet to set up Minority Commission in their respective States;
  - (b) if so, the details thereof;
- (c) whether Government has undertaken any effort for setting up of the Commission in those States;
  - (d) if so, the details thereof;
- (e) whether Government is considering punitive action against those States which have not yet set up Minority Commission; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) and (b) As per information received from National Commission for Minorities (NCM) the States/UTs of Andaman and Nicobar Islands, Arunachal Pradesh, Chandigarh, Daman and Diu, Dadra and Nagar Haveli, Goa, Gujarat, Haryana, Himachal Pradesh, Lakshadweep, Meghalaya, Mizoram, Nagaland, Orissa, Puducherry and Sikkim, have not yet set up a Minority Commission. The National Commission for Minorities Act, 1992 does not extend to Jammu and Kashmir. Tripura has passed a Bill in this regard on 26-11-2008 which awaits assent of the President. Further, Andaman and Nicobar Administration has constituted an Advisory Committee to monitor the issues and safeguard the interests of the minority communities.

- (c) and (d) National Commission for Minorities (NCM) has been pursuing the matter for constitution of Minorities Commission in the States where they do not exist.
- (e) and (f) It is for the concerned State Governments to set up Minority Commission in their own States.

## Direct assistance to unemployed youths from minority communities

- †1085. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of MINORITY AFFAIRS be pleased to state:
- (a) whether Government provides direct assistance to unemployed youths belonging to minority communities for self-employment;

<sup>†</sup>Original notice of the question was received in Hindi.